

the two public undertakings—National Coal Development Corporation and National Mineral Development Corporation on account of the work done for them by the Geological Survey of India and the Indian Bureau of Mines ; and

(b) if so, the reasons for non-recovery of the amount ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) and (b). An amount of Rs. 3.80 crores was due from the National Coal Development Corporation and the National Mineral Development Corporation (including Hindustan Copper Ltd.) In December, 1967. The delay in payment of these bills was on account of disputes relating to the basis on which the bills were prepared.

A sum of Rs. 0.96 crores has since been recovered. A claim amounting to Rs. 0.66 crores has been deferred till the project (Dariba Copper Project) for which the work was done by the Geological Survey of India is actually handed over to the exploiting agency and the question of deferring a claim of Rs. 3 lakhs is under consideration. An amount of Rs. 0.48 crores is expected to be paid by the Hindustan Copper Ltd. shortly. Disputes relating to some other claims are under examination.

Report of Committee Re : basis of Billing by Geological Survey of India and Indian Bureau of Mines

7050. SHRI N. R. DEOGHARE : Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that the Departmental Committee constituted by Government to go into the disputed basis of the billing by the Geological Survey of India and the Indian Bureau of Mines has not so far submitted its report though it was due in August, 1968 ;

(b) if so, the reasons for not submitting the report ; and

(c) if the report has since been submitted, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : (a) and (b). The Report of the Study Group to examine the schedule of charges to be laid down for recovery of the costs of work done by the Geological Survey of India and the Indian Bureau of Mines for various parties on payment basis has since been received and is under consideration of Government.

(c) A statement giving the main recommendations of the Study Group is attached Statement.

Statement

In April, 1967, the following elements of costs were included in the determination of the flat rates to be prescribed :

- (1) Pay and allowances of the officers and staff including Dearness Allowance, City Compensatory Allowance, House Rent Allowance, Field Establishment Allowance, Travelling Allowance, and contingencies, etc.
- (2) Leave and pension contribution at the rate of 25% of pay.
- (3) Overhead charges at the rate of 50% of the pay and allowances.
- (4) Depreciation on the cost of equipment, accessories and vehicles at different rates.
- (5) Cost of running the machinery and vehicles including consumable articles and repairs and maintenance.
- (6) Interest at the rate of 5% on equipment at item No. 4.
- (7) Accounts and audit charges at the rate of 1%. The study Team have suggested elimination of certain elements in the cost structure e. g., overheads ; contribution towards leave and pension; audit charges, etc. based on the princi-

ples of 'No-profit no-Loss' The Group have also recommended reduction in the rate of depreciation on equipment and machinery and adoption of certain principles in recovering the charges for investigations carried out for specific purposes at the instance of Departments of Government of India, State Governments etc.

विकास कार्यों के लिए पी० एल० 480 निधि

7051. श्री हुकम खन्व कल्लवाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि 1968-69 में विकास कार्यों के लिए पी. एल. 480 निधि से अमरीका सरकार द्वारा भारत को कितनी राशि की गई ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : 1968-69 में पी० एल० 480 निधि से कुल 181.90 करोड़ रुपये की रकम मिली जिसमें से 171.40 करोड़ रुपया ऋण के रूप में और 10.50 करोड़ रुपया अनुदान के रूप में मिला ।

Insurance Facilities to Circus Artistes

7053. SHRI C. K. CHAKRAPANI :
SHRI K. RAMANI :
SHRI A. K. GOPALAN :
SHRI P. GOPALAN :

Will the Minister of FINANCE be pleased to refer to the reply given to to Unstarred Question No. 3677 on the 12th August, 1968 and state ;

(a) whether Government have since considered the proposal to give insurance facilities to all kinds of circus artistes ;

(b) if so, the nature of decision taken; and

(c) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). It is for the L. I. C. to consider the rates of extra premium, if any, to be charged on diffe-

rent categories of risks including circus artistes.

The L. I. C.'s practice has been to determine the extra, if any, payable, on a study of all the factors bearing on the case and in the light of insurance practices elsewhere. There is no proposal to change its present practice in this regard.

Retrenchment of Assistant Engineers in P. W. D., Manipur

7054. SHRI M. MEGHACHANDRA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware of the recent move of the Government of Manipur for the retrenchment of a number of Assistant Engineers from the P. W. D., Manipur ;

(b) if so, whether Government have approved of the move ; and

(c) if so, the reasons therefor and the number of the engineers involved ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) to (c). Information is being collected and will be laid on the Table of the House.

Water supply in Manipur

7055. SHRI M. MEGHACHANDRA : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the work of water supply in Manipur is still undertaken by the Public Works Department, Manipur ;

(b) whether the water supply position has been caused due to the abolition of the Water Supply Division of the Public Works Department, Manipur ;

(c) if so, the reasons for abolishing it ; and